

## CHAPTER 17

### Petition-Writers

#### PART A.—REMARKS AND DIRECTIONS

- Fees.
1. All fees and charges realized from petition-writers under the authority of the rules should be forthwith paid into the treasury to the credit of Government, the treasury receipt being placed with the papers relating to the petition- writer from whom the money is realized.
- Register.
2. A register of licensed petition-writers (in form I hereto annexed) will be maintained in the office of every District Judge. The name of every licensed petition- writer practising within the limits of the district, will be entered in the District Register.
- Annual return.
1. On or before the 1st of October in each year, District Judge will submit to the High Court a return (in Form II hereto annexed) showing, in exactly the same order as the last published printed list, the names of all the petition-writers of both grades borne on that list, with the names of any persons who may have been restored or added since the list was last published. The names of persons who may have been removed from the Court's register of petition-writers after the publication of the list above referred to should be entered in red ink in their proper places, and the cause of removal explained in the column of remarks. Petition-writers whose licenses have been suspended should be entered in black ink and the reason for, and the date of the order of suspension noted in the column of remarks. Petition-writers who have been restored to the list should be entered in the place they originally occupied, and a note of the date of restoration should be made in the column of remarks.
- Consolidated list.
3. From the returns thus furnished, a list of licensed petition-writers will be compiled in the High Court Office. Printed copies of this list will be furnished to all District Judges in the Punjab who, as soon as possible after receipt, should bring to notice any error or omissions which may be detected. Translations will be made and a copy of the translation should be posted in a conspicuous place of every Court house in the State.
- Suspension or dismissal to be notified to High Court.
5. In every case in which a licensed petition-writer is suspended or dismissed, a copy of the order should be submitted to the High Court for information,

FORM I. (PARAGRAPH 2)

Register of Petition Writers to be Maintained in District Courts.

Note.—One or more page9 to be set apart for each petition writer.

	<i>Page of Register</i>
	<i>Register No</i>
Name of Petition writer	
Father's name	
Residence	.....
.....	
Place of business	.....
Date of grant of second grade license	.....
Date of grant of first grade	}.....
license (if any).....	
Authority granting license	

Note.—On the rest of the page will be entered in chronologies' order-

- (1) the date of each annual inspection of the license under rule 8;
- (1) the date on which any license ceases to be in force under rule 7 or rule 8,
- (2) the date of and authority for every alteration in the grade of the licence under rules 6, 20, 30, 34 and 35;
- (3) the date of and authority for every transfer of place of business under rule 9;
- (4) the date of, and authority for, the grant of every duplicate licence under rule 10;
- (5) the date and nature of every penalty imposed under section 46-A of the Punjab Courts Act, 1918, as amended by Act IV of 1919;
- (6) the date and substance of every order passed under rules 8, 21, 26, 31, 32, 35 or 36;
- (1) a copy of every endorsement made on the license.

**FORM II (PARAGRAPH 3)**

*Annual Return of Licensed Petition-Writers whose names are Borne on the Register..... on the 1st September 19.*

Serial No.	Number in Register	Name of licensed petitioner.	Father's Name.	Grade of licence .	Date of Licence	Date of production of licence for annual inspection .	<b>REMARKS</b>
1	2	3	4	5	6	7	8